

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

CP No. 25(ND)/2017

IN THE MATTER OF:

Smt. Saroj Devi Sharma

.... **APPLICANT / PETITIONER**

Vs

M/s. Premia Projects Ltd.

.... **RESPONDENT**

SECTION:

Under Section 213 of the Companies Act

Order delivered on 16.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the PETITIONER

:-

ORDER

Notices published in the newspaper are not in accordance with the Rules, therefore, the service by publication cannot be accepted as proper service. Learned Counsel undertakes to re-publish the notices strictly in accordance with the rules by indicating the date of hearing as 28th February, 2018.

List the matter again on 28th February, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)